

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**M.A.No.184 of 2017 (SZ)  
in  
Application No. 71 of 2017 (SZ)**

Applicant(s)  
Thomas Rodrigues and others.

Vs. Respondent(s)  
The Deputy Commissioner,  
Manipal, Karnataka State and  
14 others.

Legal Practitioners for Applicant(s)  
M/s. Thilknarayan & L. Leelaraman

Legal practitioners for respondent(s)  
Mr. Devaraj Ashok for R1 to R7,  
R9 to R14

Note of the Registry	Orders of the Tribunal
Order No. 8	<p>Date: 23<sup>rd</sup> November, 2017</p> <p>This application is filed to amend the cause title contending that when the application was filed, the details were not available and hence the correction is necessary.</p> <p>Learned counsel appearing for the respondent Nos.1 to 7 and 9 to 14 appeared and submitted that they have no objection for allowing the application.</p> <p>In the interest of justice, the application is allowed. Applicant is permitted to amend the original application as prayed for. The corrected copy of the application be served to the respondents within 2 days.</p> <p>Miscellaneous Application is disposed accordingly.</p> <p style="text-align: right;">.....J.M. (Justice M.S. Nambiar)</p>